

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

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CP-27/97 in
OA-284/95

New Delhi this the 19th day of March, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Shri Davendra Kumar Sharma,
S/o late Sh. Jamna Prasad Sharma,
46, Baldev Park, Shahadra,
New Delhi-51. Petitioner

(through Sh. S.C. Luthra, advocate)

versus

1. Shri N.K. Singh,
Secretary to the Govt. of India,
Ministry of Finance,
Deptt. of Revenue,
North Block,
New Delhi-1.
2. Shri V. Shankranan,
Chairman,
Staff Selection Commission,
Block No.12, CGO Complex,
Lodhi Road,
New Delhi-3. Respondents

(through Sh. E.X. Joseph, Sr. advocate)

ORDER(ORAL)

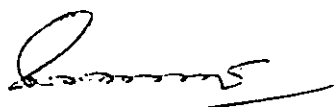
delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)

This is a contempt petition filed against respondent No.2 against whom certain directions have been issued by this Tribunal vide its orders dated 12.9.1996. No direction has been issued to respondent No.1 even though he was a party to the original application. In reply to the show cause notice in this contempt petition, the ld. Sr. Counsel appearing on behalf of respondent No.2 says that it is only a recruiting agency and to release the quota reserved for handicapped is not within its jurisdiction and the directions of the Tribunal could not be complied with at their instance and they are showing their inability to

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comply with the directions of this Tribunal. Since there is no direction given to respondent No.1 and in view of the affidavit filed on behalf of respondent No.2, this contempt petition has become infructuous and the petitioner is at liberty to approach the appropriate forum for appropriate directions. With these observations, this contempt petition is disposed of. Notice issued to the alleged contemners are discharged.



(S.P. Biswas)

Member(A)



(Dr. Jose P. Verghese)

Vice-Chairman(J)

/vv/